medical examination. Only medical report is required in cases above 35 years and then the most important feature is the collection of the premium. It is collected from the insurers by authorised agents through the sale of stamps and a mere entry is recorded in the book. So there are various advantages in this.

SHRI AMOLAKH CHAND: May I know the number of persons who have taken this Janata Insurance Policy in the year 1957 as compared to the number of Policies taken in 1956?

SHRI B. R. BHAGAT: As I said earlier, this 'policy has been started only since May 1957. It is only a few months since and the statement gives the details about the number of policies issued in the various States. I would refer the hon. Member to that statement.

भारत में मत देने वालें पाकिस्तानी मजदूर

\*४३६. श्री नवाब सिंह चौहान : क्या विवि मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि भारत में काम करने वाले हजारों पाकिस्तानी मजदूर भारत में मतदाता बन गये है;
- (ख) यदि हां, तो क्या सरकार ने इस सम्बन्ध में कोई जांच कराई है ; ग्रीर
- (ग) क्या यह भी सच है कि उन्होंने यहां गत चुनावों में हिस्सा लिया ?

†[Pakistani Labourers as Voters in India

- \*439. SHRI NAWAB SINGH CHAU-HAN: Will the Minister of Law be pleased to state:
- (a) whether it is a fact that thousands of Pakistani labourers who work in India have become voters in India;

- (b) if so, whether Government have made any enquiry in the matter; and
- (c) whether it is also a fact that they took part in the last elections here?

THE MINISTER OF LAW (Shar A. K. Sen): (a) and (b). So far as the Election Commission has been able to ascertain, it is not a fact that thousands of Pakistanis have become voters in India. 147 cases from Assam and 17 from Tripura, where Pakistanis got themselves enrolled as voters. presumably by misrepfesenting their citizenship, have been reported. names of the Pakistanis thus enrolled in Assam were struck off the rolls after proper enquiry and the other cases are being examined.

(c) It is not possible to ascertain whether such persons took part in the last general elections since the marked copies of electoral rolls remain sealed under the rules.

‡ [बिधि मत्री (श्री ए० के० सेन):
(क) तथा (ख) जहां तक निर्वाचन श्रायोग सुनिश्चित कर सका है यह बात ठीक नहीं हैं कि हजारों पाकिस्तानी भारत में मतदाता बन चुके हैं। श्रासाम मे १४७ श्रीर त्रिपुरा से १७ व्यक्तियों के ऐसे मामलों की सूचना मिली है कि वहां जो लोग पाकिस्तानी हैं उन्होंने श्रपनी नागरिकता गलत बता कर श्रपने श्रापको मतदाताश्रों के तौर पर दर्ज करा लिया है। श्रासाम में जो पाकिस्तानी यों दर्ज कर लिये गये थे उनके नाम उचित जांच के पश्चात् नामाविलयों से खारिज कर दिये गये श्रीर श्रन्य मामलों की जांच की जा रही है।

(ग) क्योंकि निर्वाचक नामायितयों की निशान शुदा प्रतियां नियमानुसार मुहर-बन्द रखी हैं, इसिलये यह मुनिदिचत करना असम्भव है कि ऐसे व्यक्तियों ने गत सामान्य निर्वाचनों में भाग निया था कि नहीं।

t[ ] Hindi to ! tion.

<sup>†[ ]</sup> English translation.

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श्री नवाब सिंह चौहान : क्या सरकार को मुचना है कि त्रिपुरा में जिरातिया काश्त-कार जिनकी जमीन जीतते हैं, जिनके नाम खाते में दर्ज होते हैं, उसके श्राधार पर कम से कम ५००० ऐसे पाकिस्तानियों ने ग्रपने नाम लिख छोडे हैं ?

Oral Answers

SHRI A. K. SEN: The answer already been given. Our report is that only 17 from Tripura got themselves registered as voters and their names were subsequently struck off.

श्री नवाब सिंह चौहान : यह ठीक है। सवाल में मैंने मजदूरों के बारे में पूछा है। लेकिन मैं जिरातिया किसानों के बारे में पूछ रहा हं कि भ्रापका यह जवाब मजदूरों के बारे में है या मजदूर, किसान या सभी के बारे में है ?

SHRI A. K. SEN: It is difficult to say that without notice but I imagine that Kisans are labourers as well

SHRI H. D. RAJAH: May I know if they have become voters of India how are they Pakistanis?

SHRI A. K. SEN: That is a question of law into which we need not delve.

MR. CHAIRMAN: They misrepresented themselves as citizens of India and got registered, he says.

श्री नवाब सिंह चौहान : क्या माननीय मंत्री जी यह बतलाने की कुपा करेंगे कि भगर उन्होंने यहां के लिये वोट कर दिया है तो कानमी पोजीशन क्या होती है उन उम्मीद-बारों की जिनके लिये उन्होंने बोट किया **8** ?

SHRI A. K. SEN: If the hon. Member is seeking an opinion on a point of law, I think that he better reserve it for the future.

SHRI BHUPESH GUPTA: What is the harm in delving into law and if the hon. Member has asked opinion on a point of law, the Law Minister would be fitted to give such an opinion,

SHRI A. K. SEN: A hasty opinion on a point of law is always precarious.

SHRI JASWANT SINGH: Has it come to the notice of Government that in Rajasthan thousands of Pakistanis have voted and that these votes have been brought in by the Party Members?

MR. CHAIRMAN: Order, order.

SHRI A. K. SEN: Any stick is good enough to beat the Congress!

\*440. [The questioner (Moulana M. Faruqi) was absent. For answer vide col. 2615 infra.]

LOANS SANCTIONED BY UNITED STATES AND CANADIAN BANKS TO TISCO

\*441. Shri AMOLAKH CHAND: Will the Minister of FINANCE pleased to state the amounts of loans sanctioned by the nine United States and Canadian Banks to the Tata Iron and Steel Co. Ltd.?

THE DEPUTY MINISTER OF FIN-ANCE (SHRI B. R. BHAGAT): International Bank for Reconstruction and Development sanctioned on 20th November, 1957 a loan of \$ 32.5 millions to the Tata Iron and Steel Co. Ltd. in which eight banks of the U.S.A. and one bank of Canada participated to the extent of \$15 millions.

SHRI AMOLAKH CHAND: May I know if TISCO took a loan of million dollars in June 1956 and if so, how much of it was actually taken by

SHRI B. R. BHAGAT: The amount was, I think. don't remember how much they have Certainly if they have not, and if a part is left over, they utilise the balance amount